27/3/98. Present: Sh. B.s. Cherrya, some the apple.

of disposed of by a tilloun of Harble 86 S.R. Adige USCA) Hon's le Ent de Gracomina Than, M(J) Order anseparate shet 18 cm -

Central Administrative Tribunal Principal Bench: New Delhi.

O.A. No. 644/98

New Delhi this the 27th day of March 1998

Hon ble Shri S.R. Adige, Vice-Chairman (A) Hon ble Smt. Lakshmi Swaminathan, Member (J)

D: S. Dixit (Sheo Dutt Dixit) S/o Shri Brij Nath Dixit C/O Dr. N.C. Joshi Memorial Hospital, Joshi Road, Karol Bagh, Delhi-110 005.

.....Applicant

(By Advocate: Shri B.S. Charya)

## Versus

- 1. Govt. of NCT of Delhi 5, Sham Nath Marg, Delhi. through its Chief Secretary
- The Secretary (Medical)
   Govt. of NCT of Delhi
   Sham Nath Marg, Delhi
- 3. The Director Health Services Office of the Dte. of Health Services E-5, Saraswati Bhawan, Cannaught Flace, New Delhi.
- 4. Union of India,
  Ministry of Health and Family Welfare
  Govt. of India, Nirman Bhavan,
  New Delhi.
  through its Secretary

.....Respondents

(By Advocate: None)

## ORDER (Oral)

## By Hon ble Shri S.R. Adige, Vice-Chairman (A)

Applicant prays for the relief contained in paragraph-8 of the O.A.

 We have heard Shri B.S. Charya, counsel for the applicant.

- On perusal of the O.A. it is apparent that applicant has not yet preferred any detailed and self-contained representation to the respondents regarding the grievances set-forth.
- 4. The O.A. is disposed of with a direction that in the event applicant files a detailed and self-contained representation to respondents explaining each of his grievances (without prejudice to menntioning additional, grievances, if any, not mentioned in the present OA) within two weeks from the date of receipt of a copy of this order. Respondents will examine and dispose of the same by means of a detailed speaking and reasoned order in accordance with rules and instructions within six months from the date of receipt of a copy of this order.
- 5. If any grievance still survives it will be open to the applicant to agitate the same, through appropriate original proceedings in accordance with law, if so advised. No costs.

(Smt. Lakshmi Swaminathan)

Member (J)

Vice-Chairman (A)

oc.